

Haldia Railway Line

2575. { Shri S. C. Samanta:
 { Shri Subodh Hansda:
 { Shri B. K. Das:
 { Shri P. C. Barman:

Will the Minister of Railways be pleased to state:

(a) whether the construction work of Haldia railway line has commenced;

(b) if so, whether the location and nomenclature of the railway stations between Panchkura and Haldia have been settled;

(c) whether any complaints have been received about the nomenclature of the railway stations; and

(d) if so, what is going to be done in the matter?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) Yes. Construction of this line was sanctioned on 31-1-1963.

(b) The locations and names of railway stations between Panchkura and Haldia have been almost settled. The proposed names of the stations are as follows:—

Raghunathbari; Padampur; Tam-luk; Keshabpur; Mahishadal; Govindapur; Sutahata; Durgachak; and Haldia.

(c) and (d). Representations for renaming 'Padampur' and 'Raghunathbari' as 'Raigoda' and 'Khandakhola' respectively have been received. The matter is at present under examination, and the names to be finally adopted will be decided in consultation with the West Bengal Government.

Air Service to Bhakra Nangal

2576. Shri Daljit Singh: Will the Minister of Transport be pleased to refer to the reply given to Starred Question No. 407 on the 3rd March, 1964 and state:

(a) whether the scheme to start air service to Bhakra-Nangal has been finalised; and

(b) if so, when it will be implemented?

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): (a) and (b). The Corporation have no proposal at present to start an air service to Bhakra-Nangal.

Vending Contracts on Northern Railway

2577. Shri Gulshan: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that vending contracts are allotted to contractors on the Northern Railway on a specific condition that the contractors will not sublet the whole or part of the contract;

(b) what checks have been enforced to see that the contracts are not sublet by the contractors?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) Yes.

(b) The more important of the measures to prevent subletting of vending contracts are given below:

(i) Inclusion in the agreements with the contractors of a clause prohibiting subletting and laying down that contracts will be terminated in proved cases of subletting.

(ii) Periodical inspections by Officers as well as non-gazetted Inspectorial staff of contractors' arrangements including their records.

(iii) Local check by Station Masters in regard to personal attention to day-to-day work being paid by the contractors.

(iv) Detailed enquiry into any complaint of subletting and in proven cases, immediate termination of the contract.

Rest House at Ahmedabad for R.M.S. Employees

2578. Shri S. M. Banerjee: Will the Minister of Posts and Telegraphs be pleased to state:

(a) whether it is a fact that sorters and van peons of RMS (P&T) coming